

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. S.P.S. LALER

Criminal Appeal No(s). 243/2022

DEVENDRA KUMAR ALIAS BABL00

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

Date : 25-11-2022 This appeal was called on for hearing today.

For Appellant(s)

Mrs. Madhavi Yadav, Adv.
Mr. M. C. Dhingra, AOR

For Respondent(s)

Mr. Ajay Vikram Singh, AOR

UPON hearing the counsel, the Court made the following
O R D E R

Ld. Counsel for the Petitioner is directed to provide the soft copy of petition to the Ld. Counsel for the sole respondent.

Sole respondent is duly represented.

Records have been received.

Four weeks time is given to the Ld. Counsel for the parties to file the additional documents. After expiry of four weeks, list the matter before the Hon'ble Court, under the rules.

S.P.S. LALER
Registrar

SC